

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No.339/TT/2019**

Dated:2.7.2020

To,  
Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001.

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) revision of transmission tariff for 2001-04 tariff period, 2004-09 tariff period and 2009-14 tariff period, (ii) truing up of transmission tariff of 2014-19 period and (iii) determination of tariff of 2019-24 period for 220 kV Jalandhar-Hamirpur D/C transmission line along with associated bays in Northern Region.

Sir,

With reference to the above mentioned petition, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 23.7.2020:-

- (a) Confirmation that there is no de-capitalization of the instant assets and all the assets are in use. If there is de-capitalization of the assets, provide details of the same such as, date of de-capitalization, gross block and cumulative depreciation till the date of de-capitalization.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already available on record.

Yours faithfully,

Sd/-

(Rajendra Kumar Tewari)  
Bench Officer